DECLARATION/ AFFIDAVIT

(To be duly stamped as per the Stamp Act applicable to the State)

Ι,	S/D/0	o	
	at		
	by make oath*/solemnly affirm and s		
That Sh	ri/ Smt /Kum.		_ (Name of the deceased
custome	er) hereinafter, referred to as	"the decease	ed" died intestate on
	at		
2. That	I know the deceased and his/ her far	mily since the las	st years.
3. That	at the time of his/ her death, the dec	eased left surviv	ring him/ her the following
perso	ons who according to the law by wh	ich they are gov	verned, are the only legal
heirs	of the deceased entitled to succeed	ed to the estate	e of the deceased on an
intest	ate succession:		
Sr. No	Name	Age (yrs.)	Relationship with the deceased
1			
2			
3			
4			
4. That	I am not related in any manner wh	natsoever to the	deceased or any of the
abov	e-mentioned persons nor have I any	claim or interes	st of whatsoever nature in
the e	state of the deceased.		
5. That	I am informed, and I verily believe th	at the deceased	has left certain *deposits/
safe	deposit locker/ articles in safe cus	stody with the _	Bank
	branch, to which the above		
6. T	hat I am making this solemn de	eclaration since	rely and conscientiously
believin	g the same to be true and with full k	knowledge that it	is on the strength of this
declarat	ion that the Ba	nk	branch, has agreed
at my re	equest to make payment of the amou	ınt of the deposit	s and *deliver the articles
in safe	deposit locker/ safe custody to the a	bove mentioned	persons without insisting

on production of a grant of legal doc	cument to the estate of the deceased fror	n a
competent Court by them.		
*Sworn/ solemnly affirmed at this	day oftwo thousand	
(Signature of Declarant)		
in the presence of	before me	
	Judge/ Magistr	ate
*(Delete whichever is not applicable)		